

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of article 352)

Shri Hari Vishnu Kamath (Hoshangabad): Mr. Deputy-Speaker, Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri Hari Vishnu Kamath: I introduce the Bill.

Dr. M. S. Aney (Nagpur): Sir, when a motion is made, introducing a Bill to amend the Constitution of India, no mention of the article to be amended is made there. How can the people understand it?

Shri Hari Vishnu Kamath: That is the form in which the motion is made. You might tell the Chair. If he permits, I shall be happy to mention the article.

Mr. Deputy-Speaker: Order, order.
Shri M. L. Dwivedi,

TREASON BILL*

श्री ए० ए० द्विवेदी (इमीरपुर) : मैं प्रस्ताव करता हूँ :

"कि राजद्रोह के लिए अपराधी पाये जाने वाले व्यक्तियों को दण्ड देने तथा ससर्वजन मामलों का उपबन्ध करने वाले विधेयक को पेश करने की अनुमति दी जाये।"

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide for punishment to persons found guilty of treason and matters connected therewith."

The motion was adopted.

श्री ए० ए० द्विवेदी : मैं विधेयक को पेश करता हूँ।

ALL-INDIA SERVICES (AMENDMENT) BILL*

(Insertion of new section 3A)—by
Shri C. K. Bhattacharyya

Mr. Deputy-Speaker: The House will now take up further consideration of the following motion moved by **Shri C. K. Bhattacharyya** on the 3rd December, 1965:

"That the Bill further to amend the All-India Services Act, 1951, be taken into consideration."

Shri C. K. Bhattacharyya to continue his speech.

Shri C. K. Bhattacharyya (Raiganj): Sir, last time when you called upon to me to move the Bill, I had just time to make the motion. Now, after these heated controversies raging in this House, I will just state in a short summary what I would like to say in justification of the Bill before the House.

My object in bringing forward this Bill has been stated in the Statement of Objects and Reasons, which I will read out:

"There is a growing tendency, of late, on the part of senior Government officials to join private firms or companies on lucrative remuneration after retirement. These officials, having held key